

where the new aluminium smelters would be installed in the country;

(b) if so, how they are going to be financed and managed; and

(c) by what time these smelters will start working?

THE MINISTER FOR INDUSTRY (SHRI MANUBHAI SHAH): (a) No, Sir. Exact locations have not been yet determined excepting that the one will be in Mettur (Salem District) and another in Rihand area, U.P.

(b) and (c). It is too early to give a definite answer.

SETTING UP OF POWER-LOOMS IN 1956-57

*178. SHRI DEOKINANDAN NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the number of power-looms set up during the year 1956-57 in each State;

(b) how many working hand-looms have been replaced by them; and

(c) what help is given by Government to these power-looms?

THE MINISTER FOR COMMERCE (SHRI N. KANUNGO): (a) No power-loom was installed in the hand-loom sector during 1956-57.

(b) Does not arise.

(c) A statement showing the pattern of financial assistance given to State Governments in this behalf is laid on the Table of the House.

STATEMENT

Pattern of financial assistance to State Governments for installation of power-looms in the hand-loom sector

(1) Government have decided to permit installation of 35,000 power-looms in the hand-loom sector in the co-operative fold.

(2) The units will be installed in rural area and rural towns and will

generally consist of 10 looms each for this purpose. Rural towns are those having population of 30,000 or less.

(3) Loans up to 100 per cent. of the cost of power-loom at the rate of Rs. 1,600 including the cost of motor, and erection and transport etc. charges.

(4) Loans at the rate of Rs. 1,000 per loom towards working capital.

(5) 50 per cent. of capital expenditure on preparatory and processing plants as a loan and the other 50 per cent. as a grant.

(6) Recurring expenditure in connection with servicing of looms and technical instruction given as a grant for the first year.

(7) 87½ per cent. of the share value of Rs. 100 given as a loan.

(8) Each State Government is entitled to assistance for establishment of one Demonstration-cum-Training Centre. The assistance is—(a) 50 per cent. of cost of land and building as a grant, (b) 75 per cent. of the cost of machinery, equipment etc. as grant, (c) 50 per cent. of recurring expenditure for 1st year as grant, and (d) rest of the expenditure as a loan.

(9) Cost of power connection is given as a grant.

(10) Expenditure on training of line jobbers in TEXMACO as grant up to Rs. 4,000.

(11) Central Government would share losses on account of irrecoverable loans on a *pro rata* basis according to the contributions made by Centre and State.

(12) Centre would bear also 50 per cent. of the recurring expenditure for a period of 3 years on any special supervisory co-operative staff that the States may employ for these power-loom co-operatives.

SHRI DEOKINANDAN NARAYAN: May I know if any scheme is approved for the year 1957-58?

SHRI N. KANUNGO: No, Sir. Not yet.

SHRI DEOKINANDAN NARAYAN: May I know if any handloom co-operative society has applied to the Government for conversion of their looms into power-looms?

SHRI N. KANUNGO: No, Sir.

SHRI DEOKINANDAN NARAYAN: May I know before finalising any scheme of conversion into power-looms, the Hand-loom Board is consulted or not?

SHRI MORARJI R. DESAI: The Hand-loom Board is entirely against power-looms and therefore it is no use consulting them.

SHRI DEOKINANDAN NARAYAN: May I know if the Government has accepted the recommendation of the Textile Committee of gradually converting the hand-looms into power-looms?

SHRI MORARJI R. DESAI: Not yet, Sir.

श्री पी० एन० राजभोज : मैं यह जानना चाहता हूँ कि दूसरी पंचवर्षीय योजना में इसका कितना परिमाण हो गया है ?

श्री एन० कानूनगो : उतना ही हुआ है, जैसा कि मैं कहा है ।

SHRI N. R. MALKANI: Are we manufacturing power-looms in India and if so how many per year?

SHRI N. KANUNGO: We are manufacturing power-looms, mostly calico looms for mills and the capacity is 2,500 per year.

BHOPAL CO-OPERATIVE HOUSING SOCIETY, UDAIPUR

*179. SHRI N. R. MALKANI: Will the Minister for REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have taken over all the

assets of the Bhopal Co-operative Housing Society, Udaipur, except 'C' class houses; and

(b) if the answer to part (a) above be in the affirmative, what are the reasons for such an exception being made against one class of tenant-owners?

THE MINISTER FOR REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) These have already been sold on a hire-purchase basis and possession given to the purchasers. One fourth of the cost has been recovered and the balance is recoverable in instalments. The Government is not taking over these houses which are now the private property of those who bought them.

SHRI N. R. MALKANI: Is it not a fact that most of these owners are not occupants at present, but they are living outside?

SHRI MEHR CHAND KHANNA: I have no information on that point.

SHRI N. R. MALKANI: Is it not a fact that the total value of all these houses does not exceed Rs. 80,000 and that the total number is only 28?

SHRI MEHR CHAND KHANNA: According to my information, the number of 'C' type houses is 101. The cost is about Rs. 8,37,000 and the cost of each house is about Rs. 8,290. One fourth of the cost has been recovered from the purchasers and three-fourths of the cost is yet to be realised from them.

SHRI N. R. MALKANI: Is it not true that 'C' class houses number only 80 and 'G' class 250?

SHRI MEHR CHAND KHANNA: I have just stated that according to my information, the number of 'C' class houses is 101 and their price is Rs. 8,37,000. But whatever their number, whether it is 100, 20 or 80, these